

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 1297 of 2019**

**IN THE MATTER OF:**

**V.K. Abdul Rahim**

**....Appellant**

**Vs.**

**The Federal Bank Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Mushtaq and Mr. Ranjay N, Advocates**

**For Respondents: Ms. P. S. Chandralekha, Advocate for R-2**

**O R D E R**

**09.01.2020:** At request of the Learned Counsel for the Appellant for filing of Rejoinder, permittedly, the matter is adjourned to **13<sup>th</sup> January, 2020**. It is abundantly clear that no further adjournment shall be granted to either side.

[Justice Venugopal M.]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

[V. P. Singh]  
Member (Technical)

*sa/md*